

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.42
I.A. No.322/2023 in
C.P. (IB) No.208/BB/2022

IN THE MATTER OF:

M/s. National Skill Development Corporation ... Petitioner
Vs.
Mr. Kadampully Sukumaran Karthik ... Respondent

Order under Section 95 of IBC, 2016

Order delivered on 29.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Nandini S. Patil
For the Respondent : Shri Gokul R.

ORDER

I.A. No.322/2023:

1. Heard the Ld. Counsel for the Applicant and the Respondent.
2. Ld. Counsel for the Respondent has filed his objections *vide* Diary No.936 dated 12.02.2024. The same is on record.
3. Further, in compliance to para 2 of the Order dated 20.02.2024, Ld. Counsel for the Applicant has filed rejoinder *vide* Diary No. 1337 dated 28.02.2024. The same is taken on record.
4. List the IA on **18.06.2024**.

C.P. (IB) No.208/BB/2022:

1. Heard the Ld. Counsel for the Petitioner and the Respondent.
2. Ld. Counsel for the Petitioner has filed a memo enclosing Form D issued by the Information Utility under Regulation 21(4) of the IBBI (information Utilities) Regulation, 2017 *vide* 2211 dated 10.04.2024. The same is taken on record.
3. List the matter on **18.06.2024**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)
Anishma

-Sd-
(K. BISWAL)
MEMBER (JUDICIAL)